

Central Administrative Tribunal
Principal Bench: New Delhi

OA 315/93

New Delhi this the 28th day of February 1997.

(11)

Hon'ble Mr N. Sahu, Member (A)

Shri Raj Pal
S/o Shri Buddhu
E-266, Kidwai Nagar
New Delhi
Permanent Address:
Vill. Kaithla, P.O. Isapur
Dist. Buland Shahr (UP)

...Applicant.

(By advocate: Shri O.P.Khokha)

Versus

Union of India through

1. The General Manager
Northern Railway
Baroda House
New Delhi.
2. The Divisional Railway Manager
Moradabad Division
Northern Railway
Moradabad.
3. The Permanent Way Inspector
Northern Railway
Bulandshahr (UP)

...Respondents.

(By advocate: Shri K.K.Patel)

O R D E R (oral)

Hon'ble Mr N. Sahu, Member (A)

Heard learned counsel on either side.

The prayer in this case is for a direction to the respondents to absorb the applicant on regular basis. As an interim measure, there was a prayer for inducting the applicant for any job. My attention has been drawn to the order passed on 10.2.93 by the Principal Bench in which the respondents were directed to consider engaging the applicant as casual labourer if vacancy existed and in preference to persons with lesser length of service and outsiders. Learned counsel for the applicant has filed MA 558/97, copy of which has been served on the learned counsel for the

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respondents. It is stated in the MA that the applicant's name appears at Sl.No.24 in the Live Casual Labour Register of PWL/BSC and as proof of that he filed a letter dated 20.9.95 from Asstt. Engineer, Northern railway, Hapur addressed to D.R.M./MB (Litigation). As this document is connected with the claim made in the application it is taken on record. Learned counsel for the applicant states that on the basis of this document, he will be satisfied if a direction ^{is issued} ~~to~~ to the respondents on the lines of the one made on the interim prayer. After hearing the learned counsel for the respondents, this OA can be disposed of by issuing a suitable direction to respondent No.2 D.R.M. Northern Railway, Moradabad.

2. Respondent No.2 is directed to verify the claim of the applicant as per the letter dated 20.9.95 addressed to DRM/MB (Litigation) in which the applicant's name has been shown at Sl. No.24 of the Live Casal Labour Register. If on verification his claim is found to be genuine, respondent No.2 shall consider engaging the applicant in any vacancy that may occur and in doing so clear preference shall be given to the applicant over and above juniors and outsiders.

The OA is disposed of.

N. Sahu
[N. Sahu]
Member (A)

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